

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 291/99

Friday, this the 12th day of March, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

G. Mahadevan,
S/o. Late Chidambaran Iyer,
Kunissery New Village,
Kunissery P.O.,
Palghat District.

...Applicant

By Advocate Mr. Deepu Thankan

vs.

1. The Secretary,
Department of Pension & Pensioners' Welfare,
Ministry of Pension & Pensioners' Welfare,
Loknayak Bhavan,
New Delhi-110 006.
2. Union of India represented by
its Secretary,
Ministry of Defence,
Loknayak Bhavan,
New Delhi-110 003.
3. The Director of Personnel(Civilian),
Air Headquarters,
Vayu Bhavan,
New Delhi-110 011.

...Respondents

By Advocate Mr. K. Kesavan Kutty, ACGSC

The application having been heard on 12.3.99, the
Tribunal on the same day delivered the following:

ORDER

The applicant seeks to direct the respondents to disburse the pension/retirement due to him for the service rendered by him prior to his absorption to public sector undertaking and also to direct the third respondent to consider A-7 representation submitted by him and pass appropriate orders.

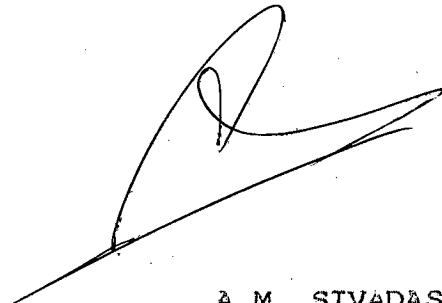
2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the third respondent to consider and pass appropriate orders on A-7

representation within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the third respondent is directed to consider and pass appropriate orders on A-7 representation within two months from the date of receipt of a copy of this order in the light of the rules, regulations, instructions and circulars in force on the subject.

4. O.A. is disposed of as above. No costs.

Dated the 12th day of March, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURE

1. Annexure A7: True copy of representation dated 28.10.98 submitted by the applicant before the 3rd respondent.

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